

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 304**

IA-1432/2024, IA-2058/2023, IA-1689/2023, IA-242/2023, IA-4749/2022  
IA 5802/2022

**IN**

**IB-612(ND)/2022**

**IN THE MATTER OF**

State Bank Of India

.... Petitioner/Applicant

Vs.

L.R Builders Pvt Ltd.

..... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 19.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Ankur Mittal, Mr. Bhaskar, Advs.

For the Respondent :

**ORDER**

**IA-1432/2024, IA-2058/2023, IA-1689/2023, IA-242/2023,**  
**IA-4749/2022, IA-5802/2022**

On the request made by Mr. Gaurav Mitra, Ld. Counsel appearing for the Respondent in main matter, the matter is adjourned **to 26.04.2024** on the ground of bereavement in the family of the instructing Counsel, Ms. Kanika Singhal.

-Sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay